

HIGH COURT OF DELHI: NEW DELHI  
SHERSHAH ROAD, NEW DELHI-110503

OUT-AT-ONCE

No. 6090-6102 /DHC/GAZ.IIB/G-8/Spl.MM/2023

Dated: 25/8/2023

From:

The Registrar General,  
High Court of Delhi,  
New Delhi

2137

To;

- 1/ The Principal District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The Principal District & Sessions Judge (New Delhi), Patiala House Courts, New Delhi
3. The Principal District & Sessions Judge (North-West), Rohini Courts, New Delhi
4. The Principal District & Sessions Judge (South), Saket Courts, New Delhi.
5. The Principal District & Sessions Judge (South-West), Dwarka Courts, New Delhi.
6. The Principal District & Sessions Judge (West), Tis Hazari Courts, Delhi.
7. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
8. The Principal District & Sessions Judge (South-East), Saket Courts, New Delhi.
9. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.
10. The Principal District & Sessions Judge (North-East), Karkardooma Courts Complex, Delhi.
11. The Principal District & Sessions Judge (North), Rohini Courts, Delhi.
12. The Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), Rouse Avenue, Courts Complex, New Delhi.
13. The Principal Judge (HQ), Family Courts, Dwarka, New Delhi.

**Sub.-: Advertisement for inviting online applications for the post of Special Metropolitan Magistrates.**

Sir/Madam,


I am directed to forward herewith a copy of the advertisement dated 25.08.2023, on the above noted subject and to request you to kindly arrange to display it on the website of Delhi District Courts and Notice Boards of the District Courts Complexes.

Yours sincerely,

Encl.: As above

CTB/website Committee

R. D. S. J. (M. D.)  
25/8/23

  
(Amit Narayan Bharthuar)  
Assistant Registrar (Gaz.IIB)  
for Registrar General

**HIGH COURT OF DELHI: NEW DELHI**  
**SHERSHAH ROAD, NEW DELHI-110503**

6079  
No. /DHC/GAZ.IIB/SPL.MM/2023

Dated: 25/8/2023

**Appointment of Special Metropolitan Magistrates**

High Court of Delhi invites online applications from eligible candidates for appointment as Special Metropolitan Magistrates under Section 18 (1) of Code of Criminal Procedure. These Magistrates will be required to hold Court 6 days in a week either at a fixed place or as mobile court.

A candidate must possess the qualification as prescribed in Rule 3 of Delhi Petty Offences (Trial by Special Metropolitan Magistrate) Rules, 1998 which reads as under:-

"3. Qualification:- A person shall not be qualified for appointment as Special Metropolitan Magistrate unless he/she is a law graduate and:-

- (1) has been a District Magistrate or a Judicial Officer; or
- (2) has for a period of not less than one year exercised the powers of Sub Divisional Magistrate; or
- (3) has for a period of not less than two years exercised the powers of an Executive Magistrate; or
- (4) has held for a period of not less than five years a Group 'A' post on the Establishment of the High Court of Delhi or that of the Courts Subordinate thereto; or
- (5) has held, for a period of not less than five years, a Group 'A' post under the department of the Government of NCT of Delhi or the Central Government or State Government (Preference will be given to those persons who have been dealing with legal affairs or have been working in the department dealing with legal affairs); and
- (6) has not attained the age of 65 years on the date of conferment of power of Special Metropolitan Magistrate on him/her.

Explanation- For the purpose of these rules a "law graduate" is a person who is eligible to be enrolled as an advocate."

Government servants who were dismissed or removed or retired compulsorily from service or subjected to any other penalty for misconduct etc. are not eligible for consideration.

**At present there are 34 vacancies and the appointments shall be made in respect of the existing and anticipated vacancies that may arise during the year.**

A Special Metropolitan Magistrate shall be entitled to the following honorarium and out of pocket expenses or as may be fixed by the High Court from time to time-

Out-of-pocket expenses: ₹60,000/- (per month),

Transport allowance: ₹10,000/- (per month),

Dress allowance: ₹12,000/- (per annum).

The candidate shall submit his/her application only through online mode in the prescribed format through the official website of High Court of Delhi i.e. <https://dhcmisc.nic.in/rec/smm23/>. The last date for filling online application shall be 30 days from the date of issuance of this advertisement i.e. **till 23.09.2023 (10:00 PM)**.

The candidate can take printout of application form and keep it for future reference. **He/she is not required to send the printout of the online application form to this Court.**

Applications which are incomplete and without requisite documents shall be rejected summarily and no enquiry will be entertained in this regard. Only eligible and shortlisted candidates will be called for interview on a date to be intimated later and no TA/DA shall be paid to the candidates for the purpose.

**APPLICATION IN PHYSICAL FORM/HARD COPY SHALL NOT BE ENTERTAINED.**

The candidate applying for the post should ensure that he/she fulfills all the eligibility conditions. His/her candidature shall be purely provisional and subject to satisfying the prescribed eligibility conditions. The question of eligibility would be thoroughly examined even at subsequent stages and, if on verification at any time before or after the interview, it is found that a candidate does not fulfill any of the eligibility conditions, his/her candidature shall stand cancelled without any notice or further reference. Candidates are advised to go through the Instructions before filling up the application form.

  
(RAVINDER DUDEJA)  
REGISTRAR GENERAL